

Court Notice

At  
Memo No-1085-A  
30-1-19

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
(CIVIL APPELLATE JURISDICTION)

L.P.A. No.399 of 2018

Notice Under order-V, Rule 20 (1A) of C.P.C

(Arising out of W.P.C. No. 1452 of 2018 of the Court of Hon'ble Mr. Justice Dr.  
S.N. Pathak, Judge High Court of Jharkhand at Ranchi)

Pankaj Kumar Pandey @ Pankaj Pandey & Anr. .... Appellants

Vs.

The State of Jharkhand & Others ..... Respondents

Notice

To all candidate who have been declared successful pursuance to State Govt. resolution dated 12.02.2018 in Preliminary Examination (P.T.) conducted by J.P.S.C. vide Advertisement no. 23 of 2016, 6<sup>th</sup> Combined Civil Services Examination. Whose modified result was published on 06.08.2018.

Whereas it has not been possible to secure individual service of notice upon in the above mentioned Letters Patent Appeal through the process of the court for hearing of the Appeal.

You are hereby directed to ensure your presence either in person or through your authorised advocate on the next date fixed i.e. 25.02.2019 to show cause as to why this appeal be not allowed or any order be passed by the Hon'ble Court, which it deems fit and proper.

Given under my hand and the seal of the court, this day of 29.01.2019.

By order of this Court

*John*  
30/1/2019

Assistant Registrar VI- I/C

High Court of Jharkhand

Ranchi